

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 44/(MAH)/2013  
CA No. 123/2016

CORAM:

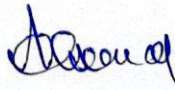
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

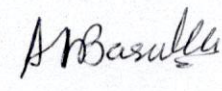
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: Mr. Prabhat Jhunjhunwala  
V/s.  
M/s. Unicom Skytech Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	AJAY KUMAR	Practising Company Secretary for Respondent No. 1	
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2.	Ajay Basotkar	Adv for Petitioner	
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**ORDER**

**C.A. No.123/2016 in C.P. No. 44/397, 398/CLB/MB/2013**

1. Ld. Counsel representing respectively both the sides are present.
2. A Reply to C.A. 123/2016 was filed by the Respondent on 8<sup>th</sup> December, 2016. However, Ld. Counsel for the Petitioner is seeking time to file Rejoinder.
3. Considering the circumstances, time is granted. Rejoinder, if any, shall be filed on or before 30<sup>th</sup> December, 2016. A copy in advance to the other side.
4. Hearing shall now take place on **16<sup>th</sup> January, 2017**. Duly communicated to both sides.

Dated 13.12.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)